

PROF. MADHU DANDAVATE:  
What is your ruling on it? (*Interruptions*).

12.06 hrs.

PAPERS LAID ON THE TABLE

POWER THRESHERS (QUALITY CENTRAL) ORDER, 1981, TWO WHEELER VEHICLES (RESTRICTION OF RE-SALE) ORDER, 1981, NOTIFICATIONS UNDER PETROLEUM ACT, 1934 AND INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, 1951.

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI): I beg to lay on the Table:—

(1) A copy of the Power Threshers (Quality Control) Order, 1981 (Hindi and English versions) published in Notification No. S.O. 746(E), in Gazette of India dated the 16th October, 1981, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [*Placed in Library. See No. LT-2915/81.*]

(2) A copy of the two Wheeler Vehicles (Restriction on Re-sale) Order, 1981 (Hindi and English versions) published in Notification No. S.O. 735(E), in Gazette of India dated the 6th October, 1981, Issued under section 18G of the Industries (Development and Regulation) Act, 1951. [*Placed in Library. See No. LT-2916/81.*]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 29 of the Petroleum Act, 1934:—

(i) The Petroleum (Second Amendment) Rules, 1981 published in Notification No. GSR 756 in Gazette of India dated the 15th August, 1981.

(ii) The Petroleum (Third Amendment) Rules, 1981, published in Notification No. GSR 757 in Gazette of India dated the 15th August, 1981. [*Placed in Library. See No. LT-2917/81.*]

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) section 18A of the Industries (Development and Regulation) Act, 1951:—

(i) S.O. 315(E), published in Gazette of India dated the 22nd April, 1981 regarding extension of period of take over of management of Messrs Carter Pooler and Company Private Limited, Calcutta.

(ii) S.O. 331(E), published in Gazette of India dated the 22nd May, 1981 regarding extension of period of take over of management of Messrs Ganesh Flour Mills Company Limited, Delhi. [*Placed in Library. See No. LT-2918/81.*]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Cement Research Institute of India, New Delhi, for the year 1980-81 along with Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Cement Research Institute of India, New Delhi, for the year 1980-81. [*Placed in Library. See No. LT-2919/81.*]

NOTIFICATION UNDER DELHI MUNICIPAL CORPORATION ACT, 1957, FOREIGN CONTRIBUTION (ACCEPTANCE OR RETENTION OF GIFTS OR PRESENTATIONS) AMENDMENT REGULATIONS, 1981 AND ADMINISTRATIVE REPORT OF ANDAMAN AND NICOBAR ADMINISTRATION FOR 1979-80.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): I beg to lay on the Table:—

(i) A copy of Notification No. F.11/20/79-LSG (Hindi and English versions) published in Delhi Gazette dated the 5th October, 1981 containing Order No. U.11013/6/81—Delhi of the Ministry of Home